

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 10.4.2018

Misc. Application No.63 of 2018
In
Appeal No.446 of 2016

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Jyoti Mahendra Shah and Anr. ...Respondents/
(Org. Appellants)

Mr. Gaurav Joshi, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhavar and Mr. Nikhil Ratti Kapoor, Advocates i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Ms. Parinati Jain, PCS for the Respondents/(Org. Appellants).

With
Misc. Application No.64 of 2018
In
Appeal No.43 of 2017

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Raj Rattan ...Respondent/
(Org. Appellant)

Mr. Gaurav Joshi, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhavar and Mr. Nikhil Ratti Kapoor, Advocates i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Mr. Prakash Shah, Advocate for the Respondent/(Org. Appellant).

**With
Misc. Application No.65 of 2018
In
Appeal No.124 of 2017**

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Jayshree Kishor Dholakia & Anr. ...Respondents
(Org. Appellants)

Mr. Gaurav Joshi, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhawar and Mr. Nikhil Ratti Kapoor, Advocates i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Ms. Rinku Valanju, Advocate for the Respondents/(Org. Appellants).

**With
Misc. Application No.66 of 2018
In
Appeal No.160 of 2017**

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Uttam Chunilal Jain & Anr. ...Respondents
(Org. Appellants)

Mr. Gaurav Joshi, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhawar and Mr. Nikhil Ratti Kapoor, Advocates i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Ms. Parinati Jain, PCS for the Respondents/(Org. Appellants).

**With
Misc. Application No.67 of 2018
In
Appeal No.164 of 2017**

Securities and Exchange Board of India ...Applicant/

(Org. Respondent)

Versus

Suresh Chinde Gowda

...Respondent
(Org. Appellant)

Mr. Gaurav Joshi, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhawar and Mr. Nikhil Ratti Kapoor, Advocates i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Ms. Parinati Jain, PCS for the Respondent/(Org. Appellant).

**With
Misc. Application No.68 of 2018
In
Appeal No.222 of 2017**

Securities and Exchange Board of India

...Applicant/
(Org. Respondent)

Versus

Sahilesh Baldevbhai Patel & Anr.

...Respondents
(Org. Appellants)

Mr. Gaurav Joshi, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhawar and Mr. Nikhil Ratti Kapoor, Advocates i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Ms. Rinku Valanju, Advocate for the Respondents/(Org. Appellants).

CORAM : Justice J. P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. By these six Misc. Applications, SEBI seeks extension of time to issue show cause notices to the appellants. By consent, time to issue show cause notices is extended till 30th April, 2018.

2. If show cause notices are issued to the appellants by 30th April, 2018, appellants are at liberty to file their replies within two weeks from 30th April, 2018. Thereafter, SEBI shall consider the reply and the submissions made by the appellants and dispose of the show cause notices in accordance with law as expeditiously as possible.
3. All the Misc. Applications are disposed of accordingly with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

10.4.2018
Prepared and compared by
RHN